

that there are now students from abroad. However, I think, the Minister in his reply has pointed out that from Iran itself, there are 15,000 to 20,000 students. If you add the number of students from other countries, the number comes to many lakhs. I do feel that simply taking up incidents as and when they occur, through diplomatic channels with the concerned embassy, is not really enough. Would the hon. Minister be pleased to tell the House whether the Government of India will take a total view of this problem of foreign students? They are welcome here. They are our guests. But when they are in our country, they have to maintain a certain standard of behaviour. It is disgraceful that foreign students in this country should attack our newspapers. I am afraid that this is going beyond reasonable bounds of behaviour by foreign students. Will the hon. Minister lay down clear-out guidelines and inform the countries and the embassies about these guidelines and if these guidelines are violated by the students, take steps to deport them?

**SHRI P. V. NARASIMHA RAO:** The total number of students in this country from all countries, is in the neighbourhood of 50,000. All of them have not come to adverse notice. No incident has been reported of this kind. This is the first of its kind, as far as I recollect.

**DR. KARAN SINGH:** There had been incidents earlier also. In the Education Ministry, there is a record of those incidents. The hon. Minister can verify from there.

**SHRI P. V. NARASIMHA RAO:** That may be true. We cannot really lay down rules. The rules are known. The pattern of behaviour that is expected of foreign students, is known. That is the position. Whenever such things occur, we can take up these matters through diplomatic channels. I do not think, we can do anything beyond this.

**DR. KARAN SINGH:** Can you not reiterate these guidelines very clearly to the embassies?

**SHRI P. V. NARASIMHA RAO:** Of course, that can be done.

### National Health Policy

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\*277. **PROF. ROOP CHAND PAL:**

**SHRI PHOOL CHAND VERMA:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Central Government have since finalised the document on National Health Policy; and

(b) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR):** (a) No, Sir.

(b) Does not arise.

**PROF. ROOP CHAND PAL:** The reply given by the hon. Minister is that no national health policy has been finalised.

May I know from the hon. Minister when such a national health policy is going to be declared by the Government?

**SHRI NIHAR RANJAN LASKAR:** This is at the finalisation stage. As soon it is approved by the Cabinet, I will lay it on the Table of the House.

**PROF. RUP CHAND PAL:** Will the Government declare acceptance of the major recommendations of the Hathi Committee? The Hathi Committee had declared that the availability of pro-phylactics and curatives should receive the highest priority on par with food and shelter. Among other major changes, it recommended the take over of multi-national and

other foreign firms which are looting this country. Is the Government prepared to accept these major recommendations of the Hathi Committee?

**SHRI NIHAR RANJAN LASKAR:** Broadly I can say that this draft health policy lays stress on the preventive, promotive and rehabilitative aspects of health care and points to the need of establishing comprehensive primary health care services including family welfare services to reach the population in the targetted remotest areas of the country. This policy also lays stress on ensuring adequate nutrition, safe drinking water supply and improved sanitation to all segments of the population. These are the broad guidelines of the national healthy policy.

**MR. SPEAKER:** Question hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

##### Change in Cement Distribution Policy

\*245. **SHRI NARAYAN CHOUBEY:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to induct cement producers into cement distribution; and

(b) if so, the details of the proposal and reason for considering a change in the distribution policy of cement?

**THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI):** (a) No, Sir.

(b) Does not arise.

##### Allocation to Maharashtra under Special Component Plan

\*246. **SHRI BHAUSAHEB THORAT:** Will the Ministry of HOME AFFAIRS be pleased to state:

(a) the total amount provided in the annual budget 1981-82 of the Maharashtra State for the Scheduled Castes under 'Social Component Plan;

(b) whether it is based on population of the Scheduled Castes in Maharashtra State;

(c) if so, the share of Navbuddhas converted from Scheduled Castes;

(d) the backlog for the last year under the Special Component Plan; and

(e) whether Government intend to utilise the backlog during this year?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):** (a) to (e). A statement is laid on the Table of the House.

#### Statement

(a) From the provisions of the Annual Budget 1981-82 of Maharashtra State, an amount of Rs. 4201,08 lakhs has been earmarked for the schemes under the Special Component Plan.

(b) The State Government of Maharashtra, as also all other State Governments concerned, have been requested to maximise the size of their Special Component Plans, by quantifying from all relevant schemes and programmes in various sectors within the State Plans, adequate outlays for Scheduled Castes, keeping in view their population and needs. The State Government of Maharashtra have indicated that they have formulated their Special Component Plan accordingly and as per availability of funds with the State.

(c) Neo-Buddhists converted from Scheduled Castes are eligible for the benefits of the Special Component Plan on par with Scheduled Castes. The share of Neo-Buddhists is not worked out separately.

(d) and (e). The progress of actual expenditure incurred on Special Component Plan during 1980-81 is scheduled to be discussed in the Planning